

THE INDUSTRIAL DISPUTES (ODISHA AMENDMENT) ACT, 2013

TABLE OF CONTENTS

PREAMBLE

SECTIONS

1. Short title.

2. Amendment of Section 2.

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LAW DEPARTMENT

NOTIFICATION

The 13th March, 2014

No. 2636-I-Legis-6/2013/L.—The following Act of the Odisha Legislative Assembly having been assented to by the President on the 17th February, 2014 is hereby published for general information.

ODISHA ACT 5 OF 2014

THE INDUSTRIAL DISPUTES (ODISHA AMENDMENT) ACT, 2013

AN ACT FURTHER TO AMEND THE INDUSTRIAL DISPUTES ACT, 1947 IN ITS APPLICATION TO THE STATE OF ODISHA.

BE it enacted by the Legislature of the State of Odisha in the Sixty-fourth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Industrial Disputes (Odisha Amendment) Act, 2013.

Amendment of section 2. 2. In clause (s) of section 2 of the Industrial Disputes Act, 1947 for the words and comma “operational, clerical or supervisory work”, the words and commas “sales promotion, operational, clerical or supervisory work or any work for promotion of sales” shall be substituted. 14 of 1947.

By Order of the Governor

M. R. PARIDA

Principal Secretary to Government, I/c.

